

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 112
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Vinod Chaurasia, Mr. Nalin Kaushik,
Advs. For RP

For the respondent

Ms. Lakshmi Gurung, Sr. Stng. counsel for IT
Dept.

ORDER

CA-2204(PB)/2019:-

Learned counsel for the IT Department seeks and is granted one week time to file reply with a copy in advance to the counsel for the RP.

List for arguments on 03.01.2020.

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

13.12.2019
Aarti Makker